

Deed of sale, although the latter Deed was registered prior to the former. 2nd In that the ^{District} Judge erroneously held that it was open to Respondent to sue again, although the subject matter of the present action had already been adjudicated on. 3rd In that the ^{District} Judge has erroneously held that Respondent's right as mortgagee was not extinguished when he purchased the mortgaged property from the mortgagor. 4th In that the ^{District} Judge has given the precedence to a mortgage Deed admittedly without possession to a Deed of sale accompanied by possession. (5th) In that the ^{District} Judge has erroneously held that Respondent's possession under his invalid Deed of sale was possession under his mortgage Deed. (6) In that the ^{District} Judge has given precedence to Respondent's mortgage although stamped subsequently to appellant's Deed of sale. (7) In that the ^{District} Judge has erroneously held that appellant had notice of Respondent's lien as mortgagee of the property in dispute. (8) In that granting that appellant had notice of Respondent's lien as mortgagee, the ^{District} Judge was nevertheless in error in holding appellant liable for the same.

The Court compares the
doom of the Court below with costs

Admission Forke
R Couch

Bill of Costs
By the Appellant
In the District

In the Moonseiff's Court ————— 24.6.4
 In the Judge's Court ————— 23.14.4
48.4.8

In this Court

Stamp for Memos. of Special App^{ts} ————— 32 u.
 Stamps for Copies of Decree & Judgment ————— 3 u.
 Stamp for Vukalutunna ————— 2 u.
 Batta for Process and Postage ————— 2 u.
 Sectioner's Fee ————— 1.13.9
 Vukel's Fee ————— 22.14.4
63.12.1
Rupees 112. 2 9

By the Respondent
In the District

In the Moonseiff's Court ————— 63.8.4
 In the Judge's Court ————— 59.12.4
123.4.8

In this Court

Stamp for Vukalutunna ————— 2 u.
 Vukel's Fee ————— 22.14.4
24.14.4
Rupees 148 3 u



R. West
Registrar

R. West
Sealer

The 22nd day of April 1884